

ITEM NO.43

COURT NO.5

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).4724/2023

P. RAVINDHRANATH

Appellant(s)

VERSUS

P. MILANY & ORS.

Respondent(s)

IA No.145997/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.145995/2023 - EXEMPTION FROM FILING O.T.

IA No.145992/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No.145994/2023 - STAY APPLICATION)

Date : 04-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Mr. K K Venugopal, Sr. Adv.
Mr. Kapil Sibal, Sr. Adv.
Mr. Jayant Bhushan, Sr. Adv.
Mr. Sharan Thakur, Adv.
Mr. Ketan Paul, AOR
Mr. Avi Tandon, Adv.
Mr. Shashwat Mehra, Adv.
Mr. Anith Johnson, Adv.
Mr. Kartik Venu, Adv.
Mr. Md. Imran Ahmad, Adv.
Mr. Ankur Talwar, Adv.
Mr. Siddhant Kohli, Adv.
Ms. Aparajita Jamwal, Adv.
Ms. Anusha Iyer, Adv.
Mr. Siddharth Thakur, Adv.
Ms. Shivika Mehra, Adv.
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.
Mr. Tushar Bhushan, Adv.

For Respondent(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Kartik Seth, Adv.
Mrs. Himangi Kapoor, Adv.
Mr. James Bedi, Adv.
Mr. T. T. Nishant, Adv.
For M/S. Chambers Of Kartik Seth, AOR

Mr. N.J. Ramachandar, Adv.
Mrs. Jyoti Parashar, Adv.
Ms. E. R. Sumathy, AOR

Mr. Sudipto Sircar, AOR
Mr. T. T. Nishanth, Adv.
Mr. Kumaravel R., Adv.
Mr. Ambigaidas S., Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Admit.
2. Ms. E.R. Sumathy, learned counsel accepts notice on behalf of respondent No.1. Mr. Kartik Seth, learned counsel accepts notice on behalf of respondent No.19 and Mr. Sudipto Sircar, learned counsel accepts notice on behalf of respondent No.26.
3. The remaining respondents may be served through dasti process.
4. The respondent Nos.1, 19 and 26 may file their counter affidavits within two weeks.
5. Rejoinder, if any, may be filed within two weeks thereafter.
6. Post the matter for final hearing on 04.10.2023.
7. Meanwhile, operation of the impugned judgment and order dated 06.07.2023, passed by the High Court of Judicature at Madras, shall remain stayed.
8. Resultantly, the appellant shall be allowed to continue as a Member of Parliament of the 17th Lok Sabha for all intents and purposes till further orders.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)